

**t [TRAVELLING AND DAILY ALLOWANCES  
DRAWN BY MINISTERS, ETC.]**

380. SHRIMATI SARLA BHADURIA :  
Will the Minister of HOME AFFAIRS be pleased to state the amount of travelling allowance and daily allowance drawn by each of the Cabinet Ministers, Ministers of State, and Parliamentary Secretaries during the year 1964-65 ?]

गृहकार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हाथी) : सूचना एकत्रित की जा रही है और यथासमय सदन के सभा-पटल पर रख दी जायगी।

t [THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHW JAISUKHLAL HATHI) : The information is being collected and will be laid on the Table of the House in due course.]

**LEGISLATION TO ABOLISH CONTRACT LABOUR**

381. SHRI N. R. M. SWAMY: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) whether Government propose to enact legislation to abolish contract labour and to regulate employment of such labour; and

(b) if so, what is the scheme and scope of such legislation ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN) : (a) Yes.

(b) The proposal is to abolish certain categories of contract labour and for the regulation of employment of such labour in cases where the contract system cannot be abolished. A draft Bill is proposed to be introduced in the current session of the Parliament.

**RESIGNATION OF A JUDGE OF THE BOMBAY  
HIGH COURT**

382. SHRI N. R. M. SWAMY:

DR. (MRS.) MANGLADEVI

TALWAR : SHRI D.

THENGARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a Judge of the Bombay High Court, recently resigned

t [ ] English translation.

twelve years before retirement, on the ground that the service conditions were not satisfactory; and

(b) if so, whether Government propose to re-examine service conditions of the High Court Judges ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISHUKHLAL HATHI) : (a) A Judge of the Bombay High Court resigned his office with effect from 1st July, 1966, i.e. 11 years and 3 months in advance of the date of his retirement. He did not give any reasons for his resignation in his letter to the President.

(b) The question regarding conditions of service of Supreme Court and High Court Judges is presently under consideration of the Government of India.

**WAGE SCALES OF THE WORKERS OF  
HINDUSTAN ANTIBIOTICS LTD.**

383. SHRI P. K. KUMARAN: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether the appeal filed by the Hindustan Antibiotics Limited in the Supreme Court, against the Award of the Industrial Tribunal given in November 1963 regarding the wage scales of the workers of the said Corporation have since been withdrawn; and

(b) if not, what are the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAOESAN) :

(a) and (b) No. The Management looks upon the appeal in the Supreme Court not as a dispute, but as an occasion to get the principles regarding public-sector companies settled by the Supreme Court.

The appeal in the Supreme Court is likely to be disposed of during the course of this week.

**APPOINTMENT OF A COMMISSION FOR  
CIRCUS COMPANIES**

384. SHRI P. K. KUMARAN : Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to refer to the ' answer to Unstarred Question No. 210